

Cotton Transport (Madras Amendment) Act, 1948

15 of 1948

[10 August 1948]

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PREAMBLE

An Act further to amend the Cotton Transport Act, 1923 (Central Act III of 1923), in its application to the Province of Madras.

Whereas it is expedient further to amend the Cotton Transport Act, 1923 (Central Act III of 1923), in its application to the Province of Madras, for the purpose hereinafter appearing; It is hereby enacted as follows:--

1. For Statement of Objects and Reasons, see Fort St. George Gazette, dated 8th June 1948, Part IV-A, page 300.

1. Short title, and extent :-

(1) This Act may be called the Cotton Transport (Madras Amendment) Act, 1948.

(2) It extends to the whole of the 1 (State) of Madras.

1. This word was substituted for the word "Province" by the Adaptation Order of 1950.

2. Amendment of section 7 :-

In section 7, sub-section (2), of the Cotton Transport Act, 1923 (Central Act III of 1923), for the words "five hundred rupees", the words "ten thousand rupees" shall be substituted.